

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-188/ND/2022
IA/3226/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Nandani Singh

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/3226/2022:-

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their written submissions. However, their written submissions are not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Personal Guarantor is also present and submitted that they have filed their written submissions. However, their written submissions are not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Resolution Professional and Ld. Counsel on behalf of the Personal Guarantor are directed to once again approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of this Tribunal. List this application on **27.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)